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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A.118/99.

Dt. of Decision : 16-02-99.

M.Ramasubba Rao

.. Applicant.

Vs

1. The Director,
Research & Development Organisation
Research Centre Imarat
Min. of Defence
Vineyana Kancha
Hyderabad-500 069.

2. The Union of India,
Rep. by its Secretary,
Min. of Defence,
New Delhi.

3. The Director,
Bharat Sarkar Raksha Mantralaya
Anusandhan, Tatha Vikasa Sangathan
Karmik Nideshalaya (Karmic-9)
DHQ Dak Ghar,
New Delhi-110 011.

.. Respondents.

Counsel for the applicant : Mr.S.K.Sharma

Counsel for the respondents : Mr.V.Vinod Kumar, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Jai

.. 2/-

-2-

ORDER

Heard Mr.Durga Rao for Mr.S.K.Sharma, learned counsel for the applicant and Mr.V.Vineet Kumar, learned counsel for the respondents.

2. The applicant herein is the son of one M.V.V.H. Nagendra Prasad, who was working as Scientist 'E' and died on 16-07-97 while in service. The applicant herein submitted a representation to the respondent authorities for considering his case for appointment on compassionate ground. The respondents herein considered the representation of the applicant and formed an opinion that the family as such is not in indigent circumstances to entertain and consider the case of the applicant for appointment on compassionate ground on the death of his father M.V.V.H.Nagendra Prasad.

3. The applicant has filed this OA to direct the respondents to appoint Mr.M.Ramasubba Rao on compassionate ground in any suitable post in the respondents organisation.

4. The impugned order No.RCI/Admin/836/MVVHNP dated 19-08-98 (Annexure-II) along with the letter they have furnished the reasons for not entertaining the case of the applicant for appointment on compassionate ground.

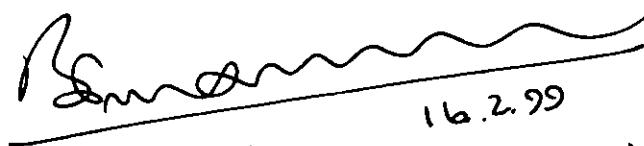
5. The respondents have clearly stated that the family is receiving family pension of Rs.9,060/-p.m. and that the family has received retiral benefits to the tune of Rs.9,12,400/-.

6. These are the factors which weighed ^{with} ~~that~~ the respondents authorities to reject the case of the applicant for appointment on compassionate ground.

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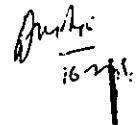
7. The Court or Tribunal cannot give a direction to the respondent authorities to appoint the applicant on compassionate ground. The respondent authorities in my opinion have taken into consideration of the factors and have arrived at a conclusion that the family of the applicant is not in the indigent circumstances. Hence, I do not consider fit to interfere with the administrative matters.

8. The OA is dismissed at the admission stage itself. No order as to costs.


16.2.99

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

Dated : The 16th Feb. 1999.
(Dictated in the Open Court)


16/2/99

SOR

27/2/99
Ist and IIInd Court.

Copy to:

1. HDHNC
2. HHRP M(A)
3. HDSOP M(B)
4. D.R. (A)
5. SPARE

Typed By
Compared by

Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH:HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE - CHAIRMAN

THE HON'BLE H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHWAR:
MEMBER (J)

DATED: 16.2.99

ORDER/JUDGMENT

M.A./R.A/C.P.NO

IN
O.A.NO : 118/99

ADMANTED AND INTERIM DIRECTIONS
ISSUED.)

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SS (EIGHT WNS)

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

22 FEB 1999

हैदराबाद आयोग
HYDERABAD BENCH